

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 26th day of October 2009

Contempt Application No. 72 of 2007

In

Original Application No. 518 of 2006

Hon'ble Mr. Ashok S. Karamadi, Member (J)

Hon'ble Mr. S.N. Shukla, Member (A)

Shiv Ji Mishra, S/o late Madan Mishra, R/o F-18,
Central Revenue Colony, 6 Muir Road, Allahabad,
District, Allahabad.

Applicant.

By Adv : Sri Vinod Kumar

V E R S U S

1. Shri Dilip Shrivari, presently posted as Director
Income Tax (Exam) Room No. 503 Mayoos Bhawan
Kanok Place, New Delhi.

2. Vinod Kumar, Chief Commissioner of Income Tax,
Ashok Marg, Lucknow.

Respondents

By Adv: Shri A.K. Pandey

O R D E R

By Hon'ble Mr. Ashok S. Karamadi, Member-J

There is no representation on behalf of the
applicant even on revised call. Sri A.K. Pandey,
learned counsel for the respondents.

2. Learned counsel for the respondents submits that
the contempt proceeding be dropped. By accepting
statements of the respondents, on perusal of the
pleadings and the material on record, and by accepting
the contentions of the respondents, we do not find any
justification for adjourning this case. Having regard
to the interim order, and the explanation given by the



respondents, under the facts and circumstances of the case, the contention of the applicant cannot be accepted. The contempt proceedings are accordingly dropped. Notices issued to the respondents are discharged.



Member (A)



Member (J)

/pc/